

them who proceed on leave from that port;

(b) whether these authorities have confiscated goods which are personal belongings of the passengers and officers/crew of the ships at that port only;

(c) whether the rules provide that such used belongings are allowed free and new ones for their personal/family use only after charging customs duty and penalty if necessary; and

(d) if so, the reasons for their harassment and confiscation of such personal normal belongings?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (d). There is no passenger traffic at Visakhapatnam port. Officers and members of ships' crew are entitled to baggage allowances under the provisions of Baggage Rules, 1970 and ITC Public Notice No. 13/71 dated 1-2-1971 but only at the time of final pay off on termination of their engagement. Items of baggage in excess of the allowances indicated in the said Rules or the Public Notice are liable to confiscation under the law and are dealt with accordingly.

डाइरेक्टोरेट आफ रेडियो कन्सट्रक्शन एण्ड डेवलपमेंट यूनिट्स, सफदरजंग हवाई अड्डा, नई दिल्ली में गैर तकनीकी कर्मचारियों की पदोन्नति

4506. श्री महीलाल : क्या पर्यटन और नागर विमानन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या डाइरेक्टोरेट आफ रेडियो कन्सट्रक्शन एण्ड डेवलपमेंट यूनिट्स, सफदर-जंग हवाई अड्डा, नई दिल्ली की कर्मशाला में गैर-तकनीकी कर्मचारियों (लिपिक, आदि) को पदोन्नति दी गई है जबकि तकनीकी कर्मचारियों को नहीं दी गई है और यदि हां, तो

ऐसे कर्मचारियों की संख्या कितनी है जिनको पदोन्नति दी गई है; और

(ख) सरकार ने इस कार्य से तकनीकी कर्मचारियों में व्याप्त असन्तोष को देखते हुए प्रशासनिक अनिश्चितता तथा अवरोध को दूर करने के लिए क्या कार्यवाही की है ?

पर्यटन और वायव्य विमानन मन्त्री (श्री गुरुबोसलम कौशिक) : (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

#### Banking facilities in tribal and backward areas

4507. SHRI P. S. RAMALINGAM: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the present position of availability of banking facilities in tribal and backward areas;

(b) analysis, if any, made regarding the loans given to weaker sections in such areas for their economic regeneration;

(c) whether Government propose to augment the banking facilities in such areas;

(d) if so, the particulars thereof; and

(e) the precise position of banking facilities in the Nilgiri hills area in Tamil Nadu and whether plans have been formulated to increase such facilities?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Reserve Bank have reported that as at the end of March 1977 there were 10,675 commercial bank branches located in 240 industrially backward and tribal districts. As on that date banks had 923 licences pending with them for opening branches in these districts.

(b) Provisional data available in respect of the scheduled commercial banks show that as at the end of December 1976, their outstanding advances to the neglected sectors in these districts amounted to Rs. 1053.4 crores.

(c) and (d). Commercial banks have been endeavouring to enlarge their branch network in underbanked areas, including the backward and tribal districts. To accelerate the process the Reserve Bank have advised the banks that they would have to open four branches at unbanked rural centres to be entitled to open one branch at a metropolitan centre and one more at a banked centre. Government have also advised the banks to ensure that all Community Development Blocks as do not have banking facilities now are provided with at least one bank branch by June 1978. It is expected that these measures would help augment the availability of banking facilities in backward and tribal areas also.

(e) There were 39 branches of commercial banks in the Nilgiri District as on 31st March, 1977 as compared to 15 branches as on July 19, 1969. The average population per bank in the Nilgiri District as on December 31, 1976 was 13,000 only compared to the national average of 23,000.

#### Export of Sugar

4508. SHRI S. R. DAMANI:  
SHRI JENA BAIRAGI:

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) the figures of export of sugar, quantity-wise and value-wise, during 1976-77 and the comparative figures of the two previous years;

(b) what is the commission charged by State Trading Corporation on these exports and the total commission earned by it; and

(c) whether the entire amount of sales made by STC has been recovered and if not, what is the amount outstanding, since when and the reasons therefor?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) The quantity of sugar exported and the value thereof for the year; 1974-75 to 1976-77 were:—

Year	Quantity (lakh MT)	Value (Rs. crores)
1974-75	6.24	314.34
1975-76 .	11.88	468.48
1976-77 .	5.86	154.37

(b) The STC is allowed 1/2 per cent service charge on the sales turn over by the Government. The exact amount of service charges received by STC during the year 1974-75 to 1976-77 were:—

Year	Amount of service charges received by STC (Rs. )
1974-75 . . .	1,57,17,087.95
1975-76	2,31,28,530.95
1976-77 .	76,97,009.34

(c) Payments against all the quantities of sugar sold and shipped have already been received by STC.

#### Additional Facilities for Attracting Tourists

4509. SHRI S. R. DAMANI:  
SHRI D. AMAT:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state: